

by the Chief Minister of Madhya Pradesh in the context of Narmada Project;

(b) what decisions have been taken by the Government of India in this connection; and

(c) what information was given to the State Government of Madhya Pradesh in the matter?]

सिंचाई तथा विद्युत् मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद) : (क) मध्य प्रदेश के मुख्य मंत्री ने प्रधान मंत्री को यह सुझाव देते हुए लिखा था कि बातचीत द्वारा इस विवाद का निपटारा करने के लिये और प्रयास किये जाएं।

(ख) और (ग)। क्यों कि गुजरात सरकार इस विषय पर जो कि छः वर्षों से भी अधिक समय से चल रहा है, और अधिक विचार-विमर्श के हक में नहीं है, इस लिये इस विवाद को न्यायाधिकरण के लिये निर्दिष्ट करने के निर्णय में कोई परिवर्तन नहीं आया है।

[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER PROF. SIDDHESHWAR PRASAD] : (a) The Chief Minister, Madhya Pradesh, had written to the Prime Minister suggesting that further attempts should be made to settle the dispute by negotiations.

(b) and (c) Sir : The Government of Gujarat are not in favour of further discussions on this subject, which has been pending over six years, the decision to refer the dispute to adjudication stands.]

169. [Transferred to the 28th July, 1969.]

P. M.'s. STATEMENT ON FAMILY PLANNING

170. SHRI THILLAI VILLALAN: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government are treating Family Planning as a temporary measure as the Prime Minister stated recently during her visit abroad; and

[] English translation.

(b) if so, whether there will be any change in its system of working ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) The Prime Minister made no statement to this effect.

(b) Does not arise.

12.12.69

RE. QUESTION HOUR

SHRI BABUBHAI M. CHINAI (Maharashtra) : Madam, I want to make a submission. You are known for expeditious disposal of Work, especially during Question Hour. Today we have done only six questions in one hour. I submit that you may consult the Leader of the House and the Opposition leaders and come to some understanding so that we may be able to dispose of more questions.

THE DEPUTY CHAIRMAN : We do dispose of more questions than what we have done to-day but when there are two or three very important issues involved in certain questions, I do give 10 or 15 or even 20 minutes to such questions because it must be clarified on the floor of the House.

SHRI BABUBHAI M. CHINAI: If it is a very important question, my suggestion is that you may give some time for discussion, but please do not curtail the liberty of the members to ask questions.

THE DEPUTY CHAIRMAN : Under the Rules of Procedure, I have no right to allot time for it. When we receive notices from Members for discussion, short duration or half-an-hour or whatever it is, then we do consider them.

SHRI Z. A. AHMAD (Uttar Pradesh): Madam, hitherto we have been following the convention that not more than 10 minutes should be given to any question-

TRIBUTES TO SHRI V. V. GIRI

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI) : Madam, it is appropriate that we place on record our appreciation of the dignity and distinction with which Shri V. V. Giri presided over and conducted the deliberations of this House. Shri Giri was elected Vice President

[Shrijaisukhlal Hathi]

of India in May 1967 and became ex-officio Chairman of the Rajya Sabha and Xned the Chair for over two years. Shr Glri has been one of the old guards rS the Freedom Movement, having joined

as a young man of twenty two. As an ordent disciple of Mahatma Gandhi,

4e Father of the Nation, he actively participated in the Satyagraha Movement Tnd suffered privations. It is however, • tvTf. history of the trade union movement in this country that Shri Giri Tarne™ an abiding place of high

esteem and affection. Associating himself •fwhe organisations of the working SS movement from its earliest tunes, Sh Giri was President of the All India Trade Union Congress twice He was also ne of the principal founders of the All India Railwaymen's Federation. He was twice Ester for Labour in Madras, and IS M ni ter of Labour in the Central Government during i952-54- Fr0 m '957 tn X he occupied the position of Governor of three States. Whatever office

CfcMd and in whatever capacity he KncSed his unswerving loyalty to the

TM»se of the common man was his Watch

S He endeared himself to every one b,°hls humility, courage of conviction and okVrence to principles. In the Rajya

Sabha we shall remember him as a genial Chairman as one who was responsive to consTdTrtt'oaU sections of the House.

T mav add, Madam, that the Prime Miniver would have been very happy to make tfs reference, but as she has to make maKe w» House, she could not

a ^present But on her'behalf and on mrownPbeS, I Pay warm tributes to Shri Giri and wish him well.

OF RREPORTED STAY ORDER OF £HF SUPREME COURT ON THE ORDINANCE NATIONALISING BANKS

SHRI BABUBHAI M. CHINAI (Maharashtra) : Madam Deputy Chairman, I want to make another submission. I have ^t now heard that the Supreme Court has issued™ stay order on the Ordinance on natTonalisation of banks. May I request through you that the Prime Minister may kindly make a statement?

THE DEPUTY CHAIRMAN J Not now. I am not willing to hear it just now. Let us finish With this.

SHRI BABUBHAI M. CHINAI : I would like to know whether that is a fact or not. It is our privilege to ask for information.

THE DEPUTY CHAIRMAN: That is all right.

TRIBUTES TO SHRI V. V. GIRI—
contd.

SHRI BHUPESH GUPTA (West Bengal) :
Madam, I should like to associate myself. . .

(Interruption)

SHRI PITAMBER DAS (Uttar Pradesh) :
Madam, I would like to point out one thing, if you allow me. . .

(Interruption)

SHRI A. D. MANI (Madhya Pradesh) : On a solemn occasion like this there should not be any interruptions. Let us pay our tributes to Mr. Giri in a befitting manner.

THE DEPUTY CHAIRMAN: The items mentioned on the Order Paper must be first attended to. After that I will listen to whatever other issues you want to raise on the floor of the House.

SHRI BHUPESH GUPTA : Madam. I want to associate myself with the sentiments expressed . . .

SHRI PITAMBER DAS : Madam, I want to submit that the Leader of the House has already spoken. If we do not speak, that would be better. Otherwise it is likely to give rise to controversial matters which may not look nice on this occasion. I, therefore, suggest that after the Leader of the House, the Chair on behalf of the entire House, may say something and then we close it.

SHRI N. SRI RAMA REDDY (Mysore): Madam, I support the suggestion of Mr. Pitamber Das. Let us accept it, and there the matter will end.

SEVERAL HON. MEMBERS: Yes

THE DEPUTY CHAIRMAN: I think the House has agreed to the suggestion made by Mr. Pitamber Das that after the Leader has paid tributes to our Chairman, who is no longer here with us, I should say a few words also. Well, I am one of you, a Member of this House; I sit in this House as a Member and often I am called upon